## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:3764 ANSWERED ON:02.12.2010 RAILWAY PROPERTY ACT Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of RAILWAYS be pleased to state:

- (a) whether Railways propose to amend the Railway Property (Unlawful Possession) Act to further empowered Railway Protection Force (RPF);
- (b) if so, the details thereof;
- (c) the details of the Railway Properties which fall under this Act;
- (d) whether Railways have made any assessment of proposed amendments;
- (e) if so, the details thereof; and
- (f) the steps taken by the Railways in this regard?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) Yes, Madam.
- (b) The RP(UP) Amendment Bill has been introduced in the Rajya Sabha on 18.12.2008. It was referred to the Standing Committee on Railways. The Standing Committee on Railways has deliberated upon the Bill and sent its report to the Ministry of Railways.
- (c) As per Section 2(d) of the Act, "railway property" includes any goods, money or valuable security or animal, belonging to, or in the charge or possession of, a railway administration.
- (d) to (f) Yes, Madam. Proposed amendment widens the ambit of penal Sections 3 & 4 of the Railway Property (Unlawful Possession) Act and enables RPF officers, of and above the rank of the Astt. Sub-Inspector, to conduct inquiry on receipt of information of an offence punishable under the Act. Requisite instructions can only be issued after consideration and passage of the proposed amendments.